

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

18/03/2019

O.A./260/29/2019

REPLY NOT FILED, FO

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-V/S-

M/O RAILWAYS

ITEM NO:30

FOR APPLICANTS(S) Adv. : Mr. N.R. Routray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>It is submitted by applicant's Counsel that during the pendency of the O.A. the Inquiry Officer has submitted his inquiry report after conducting inquiry ex-parte in the absence of the applicant. Copy has been served and he has already been submitted representation dated 26.12.2018 (Annexure-A/18).</p>
	<p>In view of the matter there is no point to keep this O.A. pending, since it is against appointment of Inquiry Officer on the ground of bios. Therefore, the O.A. is disposed of at this stage with a direction to Disciplinary Authority (Respondent No.3) to consider the reply/representation submitted by the applicant on 26.12.2018 (Annexure-A/18) and pass appropriate order as per law.</p>

The O.A. is disposed of accordingly. No costs.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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